

**Shri Nath Pal:** One supplementary should have been allowed.

**Mr. Speaker:** Now that is gone.

## WRITTEN ANSWERS TO QUESTIONS

### Fertiliser Production Capacity

\*715. **Shri P. C. Borooah:** Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the fertiliser production capacity licensed to be installed in the private sector and in the cooperative sector in 1963-64 and 1964-65;

(b) the licensed capacity actually utilised in each year and the units set up or are proposed to be set up for the purpose; and

(c) the number of licenses withdrawn and the main reasons assigned for such non-utilisation of the licensed capacity?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) No capacity was licensed in the private sector or co-operative sector in the year 1963-64. Capacity licensed/approved in the private sector during 1964-65 are 260,000 tonnes of nitrogen and 5,730 tonnes of  $P_2O_5$ . No capacity was licensed in the co-operative sector during 1964-65.

(b) the capacity that came into production during these years was as follows:

1963-64—Superphosphate—74160  
tonnes.

1964-65—Superphosphate—99970  
tonnes.

(c) Licences were withdrawn for one nitrogenous fertilizer and two Superphosphate factories in 1963-64 and one nitrogenous fertilizer factory in 1964-65. For the Nitrogenous fertilizer factories, the parties were unable to secure foreign collaborators

and the licences for Superphosphate factories did not make any progress.

### Administrative Tribunals

\*720. **Shri Brij Raj Singh:** Will the Minister of **Home Affairs** be pleased to state:

(a) the number and types of administrative tribunals in existence at present;

(b) the procedures and law under which they operate;

(c) the extent to which they have succeeded so far in providing redressal of grievances; and

(d) the areas of administration to which the system of tribunals can be extended with advantage?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence (Shri Hathi):** (a) to (d). A complete answer to the question can be given only after a thorough study of the system of administrative tribunals has been made. It is proposed to take up a study of the existing tribunals, their procedure and functions as also the question of extending the system of tribunal to other quasi-judicial sectors of administration.

### बनारस हिन्दू विश्वविद्यालय में साम्प्रदायिक बँडक

\*722. **श्री बिभूति मिश्र :**  
**श्री न० प्र० पाठक :**

क्या शिक्षा मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि बनारस हिन्दू विश्वविद्यालय, बागमती के परिसरों में किसी साम्प्रदायिक संस्था द्वारा नियमित रूप में परेड और बीठकें की जा रही हैं; और

(ख) यदि हाँ, तो उनको रोकने के लिये सरकार ने क्या कार्यवाही की है ?